

[Shri Jagjivan Ram]

number of valuable lives lost, a high level Court of Inquiry has been ordered under the leadership of an Air Vice Marshal. The Court of Inquiry will comprise flying and technical members with considerable experience in operation and maintenance of this type of aircraft, a representative of the Directorate of Aeronautics belonging to the Defence Research and Development organisations; and the Director of Air Safety in the organisation of the Director General of Civil Aviation. The Court has already been put together and is being flown out to Leh today. It will go into the case or causes of the accident.

Soon after receipt of the report of the accident, the Air Officer Commanding, Chandigarh visited Leh. The Air Officer Commanding-in-Chief, Air Marshal Dilbagh Singh, Western Air Command, has also left for Leh.

Under the recently revised arrangements, every member of the Air Force crew, as also all the Army Jawans who have lost their lives in this unfortunate air accident, will receive ex-gratia assistance of Rs. 1 lakh per family. Arrangements are being made to disburse this assistance as speedily as possible.

It is my painful duty on behalf of the Government to express sincere sympathy for the bereaved families, to whom our hearts go out in sympathy. May I also take this opportunity to express Government's deep appreciation of the dedication and commendable sense of duty with which the Army and Air Force personnel concerned have laid down their lives in the cause of the Nation.

May I request the House to express their homage to the departed Jawans in this regard?

The Members then stood in silence for a short while.

12.59 hrs.

KHADI AND VILLAGE INDUSTRIES COMMISSION (AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE.

SHRI NARENDRA P. NATHWANI (Junagarh): I beg to move:

"That this House do extend up to the last day of the first week of the next Session the time for presentation of the Report of the Joint Committee on the Bill further to amend the Khadi and Village Industries Commission Act, 1956".

MR. SPEAKER: The question is:

"That this House do extend up to the last day of the first week of the next Session the time for presentation of the Report of the Joint Committee on the Bill further to amend the Khadi and Village Industries Commission Act, 1956".

The motion was adopted.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at eight minutes past Fourteen of the Clock.

[SHRI N. K. SHEJWALKAR in the Chair]

MATTERS UNDER RULE 377

- (i) **REPORTED GRANT OF PAPER CONVERSION LICENCE TO SEHGAL PAPERS LTD.**

MR. CHAIRMAN: Shri Dhirendranath Basu.

SHRI DHIRENDRANATH BASU (Katwa): Sir, I want to draw the attention of the hon'ble Minister of Industry that the paper conversion licence granted to a giant unit like Sehgal Papers Ltd. has threatened to